

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-554/ND/2020**

**IN THE MATTER OF:
Mr. Deepak Solanki**

...PETITIONER

Vs.

Fiitjee Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 05.03.2020

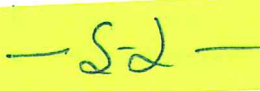
Coram:


**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. : Mr. Pavish Singhla, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

In course of the arguments it has come to our notice that applicant has not placed the salary slip to show the amount, which he was entitled to get the amount which was wrongly deducted by the corporate-debtor. Therefore, he is directed to file all these documents by way of supplementary affidavit. Post the matter to 25th March, 2020.


**(V.K. Subburaj)
Member (T)**


**(Abni Ranjan Kumar Sinha)
Member (J)**